

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 1273 of 2019

IN THE MATTER OF:

Shri Bijay Pratap Singh

.....Appellant

Vs.

Unimax International & Anr.

.....Respondents

Present :

For Appellant: Mr. Prabhat Kumar

**For Respondents: Ms. Srithi Badhwar, Advocate for R-2
 Mr. Pankaj Jain, Advocate for RP
 Mr. Nilanjan Chatterjee, Intervener**

O R D E R

04.06.2020 - Heard Both sides. Judgement is Reserved.

The Learned Counsels for the respective parties are directed to submit written submissions containing not more than three pages within three days from today.

[Justice Venugopal M.]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

ss/m